GOVERNMENT OF INDIA PERSONNEL,PUBLIC GRIEVANCES AND PENSIONS LOK SABHA

UNSTARRED QUESTION NO:4526 ANSWERED ON:18.12.2002 POSTING OF IAS OFFICERS SRIRAM CHAUHAN

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

(a) whether there are provisions that I.A.S. officers of the same cadre are posted in the same State of the country;

(b) if so, whether an I.A.S. officer of Uttar Pradesh Cadre only are posted against the post of District Magistrate in Uttar Pradesh State;

(c) whether I.A.S. officers of other than Uttar Pradesh Cadre have also been posted against the posts of District Magistrate in Uttar Pradesh;

(d) if so, the details of such officers and the respective districts they are posted in; and

(e) the reasons behind posting of other than Uttar Pradesh cadre I.A.S. officers against the posts of District Magistrate in Uttar Pradesh State?

Answer

THE MINISTER OF STATE OF THE MINISTRY OF SMALL SCALE INDUSTRIES, MINISTER OF STATE IN THE MINIS PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS, MINISTER OF STATE IN THE MINISTRY OF PLANNING AND M OF STATE IN THE DEPARTMENTS OF ATOMIC ENERGY AND SPACE. (SMT.VASUNDHARA RAJE)

(a) & (b): The IAS (Cadre) Rules, 1954, defines a member of the Indian Administrative Service as a cadre officer and according to Rule 8 ibid every cadre post shall be filled by a cadre officer, save as otherwise provided in these rules. Rule 6(1) of the IAS (Cadre) rules, 1954, provides that a cadre officer may with the concurrence of the State Government or the State Governments concerned and the Central Government be deputed for service under the Central Government or another State Government. The post of District Magistrate and Collector in Uttar Pradesh being a Cadre post as defined in the IAS (Cadre) Rules, 1954, can be held by a cadre officer either borne on IAS cadre of Uttar Pradesh or taken on inter-cadre deputation under Rule 6(1) ibid.

(c),(d) & (e): The posting of Cadre officers within the State is the prerogative of the concerned State Government. The requisite information, therefore, is not centrally monitored.